

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC ACT
(CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI Vs. Guru Narayan Mishra
CC/Regn. No. 172/2019

29.06.2020

Pr. (on screen): Sh. Praneet Sharma, Sr. PP for CBI alongwith HIO/Insp.
Ravinder.

Sh.Puneet Gaba, Id. Counsel for accused.

Matter has been taken up through Video Conferencing hosted by Sh.Ashok Kumar, Reader of the court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

On the last date, notice was directed to be issued to the Id. Defence counsel. He is present today and has consented for participation through Video Conference.

On the last date, it was submitted by Sh. Praneet Sharma, Id. Sr.PP that steps may be taken at his end to enquire about the pending report qua loss of original file/documents.

HIO/Insp. Ravinder participated in the proceedings and stated that he has recently joined and that, the reply/report qua loss of original file/documents shall be filed on the next date.

At request, list the matter for reply/report on **15.07.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.


(Nirja Bhatia)
Spl. Judge PC Act (CBI)-03,
RADC, New Delhi/29.06.2020